

ITEM NO.1

Virtual Court 2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 11005/2020

PAWAN PRAKASH PATHAK & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 05-05-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following

O R D E R

The Court is convened through video conferencing.

We are not inclined to entertain this petition under Article
32 of the Constitution.

The writ petition is accordingly dismissed.

(MEENAKSHI KOHLI)
AR-CUM-PS

(VIRENDER SINGH)
COURT MASTER